

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**INDEX**

<b>Sno.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Objections to the report of the joint committee on behalf of Respondent No. 114, M/s Jai Mata Plastic	<b>1 – 6</b>
2.	Supporting Affidavit	<b>7 – 8</b>
3.	<b><u>ANNEXURE R-1:</u></b> A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures.	<b>9 – 26</b>
4.	Vakalatnama	<b>27</b>
5.	Copy of Aadhar Card	<b>28</b>
6.	Proof of Service	<b>29</b>

FILED THROUGH:

*Sb*

*Archana yadav*

*Shivani chawla*

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

*Chinmay*

*Rhythm*

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 114- M/s Jai Mata Plastic

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 10.05.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 114, M/S JAI MATA PLASTIC**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Jai Mata Plastic, Respondent No. 114, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 114 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 07.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleged non-compliance on certain grounds, including alleged non-operation of PETP, observation of bypass arrangement, and non-maintenance of logbooks and flow meters..
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with

all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1.**

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the Answering Respondent is a **Zero Liquid Discharge (ZLD) unit**, and all treated effluent is either recycled back into the manufacturing process or evaporated through an installed evaporator. The inspection report itself acknowledges that the unit's CTO mandates ZLD compliance. The observation of a bypass arrangement is unfounded, and no untreated effluent is discharged outside the premises. On the date of inspection, the PETP and evaporator were temporarily non-operational due to scheduled maintenance, and this should not be construed as systemic failure.
- 4.6. That the Answering Respondent categorically denies the allegation of any bypass arrangement at the inlet pump. It is submitted that there is no such bypass mechanism, and the effluent is treated through the

PETP and evaporator installed at the unit. Logbook records confirming the operational status of the treatment system have been maintained and were duly submitted along with the reply to the Show Cause Notice. It is further submitted that the treated effluent conforms to the prescribed discharge standards.

- 4.7. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks related to freshwater consumption and effluent generation are updated regularly.
- 4.8. That the Answering Respondent maintains internal records of water consumption and trade effluent generation. The unit ensures that effluent generation remains within permissible limits and has taken steps to strengthen monitoring and documentation systems in view of evolving regulatory expectations.
- 4.9. That the Answering Respondent holds a valid Consent to Operate (CTO) issued by HSPCB, which remains in force until **31.03.2026**, demonstrating that the facility was found compliant at the time of renewal. The Answering Respondent is also in the process of applying for authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as a proactive compliance step.
- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant

operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.

- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed

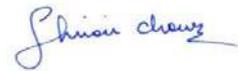
that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.

- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 114- M/s Jai Mata Plastic  
8A, Sagar Apartments, 6-Tilak Marg,  
New Delhi-110001.  
Mob.: 9888884445

Date: 10.05.2025  
Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)  
Phone: 011 4704 6111

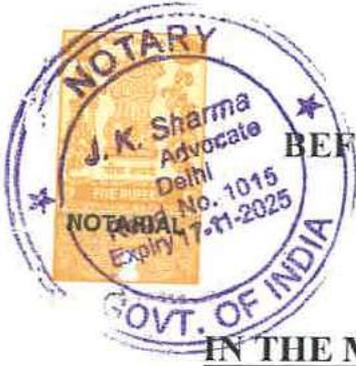
1954

Notary Register Entry No. 9565

7

Date

25 FEB 2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

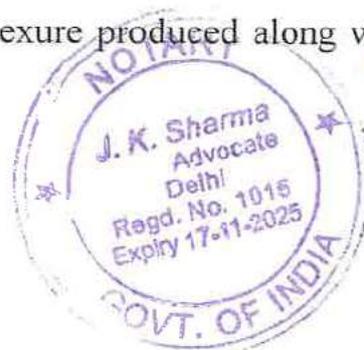
...Respondents

AFFIDAVIT

I, Gaurav Gupta S/o Ashok Gupta, aged about 47 years R/o D-29, 2<sup>nd</sup>, 3<sup>rd</sup> Floor, Near Reliance Mall, Vikas Puri, New Delhi-110018 do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 114, M/s Jai Mata Plastics, having its office at 453, Barhi Industrial Area, Phase-1, Teh. Gannaur, Distt. Sonipatin the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.

**J.K. SHARMA**  
Notary Public  
ESR IIB Office Distt. Centre  
Court Complex Janak Puri,  
New Delhi-110058



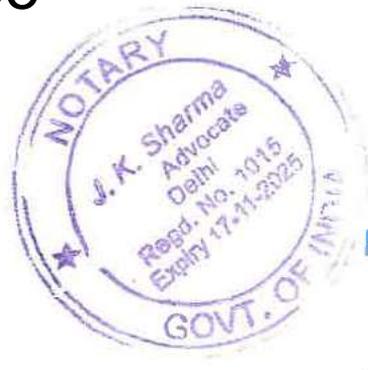
For Jai Mata Plastics

*Gaurav*  
Proprietor)

2565 1955

Notary Register Entry No. 00000000000000000000

Date 25 FEB 2025



For Jai Mata Plastics

*Jai Mata*  
(Proprietor)  
**DEPONENT**

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Delhi on this \_\_\_ day of \_\_\_ February, 2025.

For Jai Mata Plastics

*Jai Mata Jai Mata*  
(Proprietor)  
**DEPONENT**

**ATTES** *[Signature]*

Notary Public Govt. of India

25 FEB 2025

**J.K. SHARMA**  
Notary Public  
ESR IIB Office Distt. Centre  
Court Complex Janak Puri,  
New Delhi-110058



# JAI MATA PLASTIC

Date: [ 8/2/2025 ]

## WITHOUT PREJUDICE

To  
The Regional Officer  
Haryana State Pollution Control Board (HSPCB)  
Sonipat

**SUBJECT: REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2823**  
**DATED 16.01.2025.**

Respected Sir,

This is in reference to the Show Cause Notice (SCN) No. HSPCB/SR/2025/2823 dated 16.01.2025, issued to M/s Jai Mata Plastic located at Plot No. 453, HSIIDC Ph-I, Barhi, Sonipat under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981.

The SCN raises specific allegations, which are addressed in detail as follows:

**A. BACKGROUND OF THE COMPANY**

- a. M/s Jai Mata Plastic is engaged in the lawful business of washing plastic waste cutting, with a valid Consent to Operate (CTO) issued by the Haryana State Pollution Control Board, valid until 31.03.2026.

Received  
Rumey  
02/02/25  
HARYANA STATE POLLUTION  
CONTROL BOARD  
Plot-1, Sector-15, Part-II  
SONEPAT-191001(HR)

PROPERTY BEARING NO 453, INDUSTRIAL ESTATE, PHASE I  
HSIIDC, BARHI, SONIPAT, HARYANA, 131101  
Tel. : 9312227530 email : gaurav\_gupta16@hotmail.com

# JAI MATA PLASTIC

- b. Our unit strictly adheres to all prescribed environmental regulations, operating in compliance with the conditions stipulated under the CTO.
- c. We have implemented measures to ensure proper wastewater treatment and regulatory compliance in accordance with the Zero Liquid Discharge (ZLD) mandate.

## **B. RESPONSE TO OBSERVATIONS**

### **1. PETP and Evaporator Found Installed but Non-Functional**

- a. That our PETP (Primary Effluent Treatment Plant) and evaporator are fully installed and operational. The claim that these were non-functional during inspection is incorrect.
- b. That on the date of inspection, the PETP unit appeared to be empty due to temporary unavailability of waste material for processing, but this does not imply non-operation.
- c. That our PETP and evaporator are periodically maintained, and logbook records confirming their operational status are enclosed for reference as Annexure A.

### **2. Bypass Arrangement at Inlet Pump Observed**

- a. That there is no bypass arrangement at the inlet pump for untreated effluent in our unit.

# JAI MATA PLASTIC

- b. That our entire effluent treatment process follows a closed-loop mechanism, ensuring all wastewater is treated as per the prescribed norms before discharge.
  - c. That the allegation of bypass arrangement is incorrect, and no evidence of untreated effluent discharge has been recorded during our operations.
  - d. That flow meters are installed at crucial locations to ensure compliance with wastewater discharge regulations.
  - e. That records of effluent treatment process logs are annexed as Annexure B.
3. **Unit Has Non-Complying PETP (Found Non-Operational)**
- a. That our PETP is fully functional and operates in compliance with the Zero Liquid Discharge (ZLD) guidelines.
  - b. That periodic laboratory tests of treated effluent confirm adherence to prescribed discharge standards.
  - c. That our effluent treatment reports, including water quality analysis from NABL-accredited laboratories, are attached as Annexure C.
  - d. That any concerns regarding compliance may be clarified through an independent re-inspection of the unit.

C. CTO APPROVAL CONTRADICTS ALLEGATIONS OF NON-COMPLIANCE

- a. That Section 27 of the Water (Prevention & Control of Pollution) Act, 1974, states that a Consent to Operate (CTO) cannot be granted to a non-compliant unit.
- b. That our unit's CTO was renewed and remains valid until 31.03.2026, confirming that our facility was found compliant at the time of renewal. A copy of the CTO issued by HSPCB on [insert date of issuance of notice] is enclosed as Annexure-D.
- c. That if non-compliance existed, as alleged, the CTO should not have been renewed, making the issuance of SCN legally untenable.

D. PROCEDURAL DEFECTS IN THE SHOW CAUSE NOTICE

- a. **Delay in Issuance of SCN:** That the unit was inspected on 07.08.2024, while the Show Cause Notice (SCN) was issued on 16.01.2025, more than five months later. Such an extraordinary delay raises serious doubts about the validity of the findings and undermines the reliability of the observations made during the inspection. Environmental compliance assessments are meant to be conducted in real-time, and such a prolonged delay prevents the unit from responding effectively to any observations.
- b. **Failure to Provide Accredited Test Reports:** The Environment (Protection) Act, 1986, mandates that industries must be provided with

test reports promptly. However, despite the serious nature of the allegations, no accredited test report from the Board's laboratory has been shared with the unit, thereby denying us an opportunity to verify the authenticity of the findings. The failure to provide laboratory reports prevents the unit from independently verifying whether the alleged observations regarding the PETP, evaporator functionality, or bypass arrangement are scientifically and procedurally valid.

- c. **Non-Adherence to Regulatory Timelines:** The allegations raised in the SCN are largely based on visual observations rather than data-driven sampling results. The five-month delay between inspection and the issuance of the SCN is contrary to best regulatory practices, as the unit has continued its operations in good faith without any prior indication of non-compliance. Furthermore, any corrective actions taken during this period—including operational improvements to the PETP and evaporator—were not factored into the allegations.
- d. **Failure to Acknowledge Zero Liquid Discharge (ZLD) Compliance:** The unit is required to operate on a Zero Liquid Discharge (ZLD) basis, and the presence of wastewater in the underground collection tank does not, in itself, indicate non-compliance. The absence of discharge records or reports establishing a pattern of violations makes the allegations speculative rather than evidence-based.

- e. **Request for Independent Third-Party Verification:** In light of these procedural lapses, we request an independent third-party re-sampling and verification to confirm the current operational and compliance status of the unit. Additionally, we request that the Board provide the complete set of sampling reports, test results, and compliance evaluations to allow for a fair and transparent assessment of the allegations.

E. ABSENCE OF PROPER SAMPLING PROTOCOLS

- I. That the sampling and testing data cited in the Show Cause Notice are disputed on the following legal and procedural grounds:
  - a. **Lack of Transparency in Sample Collection:** The SCN does not provide details regarding the exact methodology and protocol followed during sampling. The unit operates a Zero Liquid Discharge (ZLD) system, and the presence of wastewater in the underground tank during the inspection does not conclusively establish non-compliance. The Board has not provided sufficient evidence regarding whether proper procedures were followed in sample collection.
  - b. **Unclear Basis for Allegations:** The SCN claims that PETP and evaporator were non-functional at the time of inspection. However, the unit has consistently operated within regulatory guidelines, and the lack of effluent discharge should not be construed as evidence of non-compliance. The Board has failed to substantiate whether the

# JAI MATA PLASTIC

observation was based on an accredited test report or mere visual inspection.

- c. **Absence of Accredited Test Reports:** The Environment (Protection) Act, 1986, mandates that industries must be provided with test reports to verify compliance status. However, no accredited laboratory report has been shared with the unit, denying us the opportunity to assess the accuracy of the alleged findings.
- d. **Failure to Account for Operational Realities:** The unit's operational data confirms that PETP and the evaporator were functional and were only observed with residual water due to an ongoing cleaning process, which was misinterpreted as non-functionality. Without proper documentation and test reports, the allegations are speculative.

II. That in light of these lapses, we request an independent third-party verification to confirm the accuracy of the findings before any action is taken against the unit. Additionally, we request that the Board provide a complete set of accredited test reports to allow for a fair assessment of compliance status.

## F. ADVERSE SOCIO-ECONOMIC IMPACT OF ANY COERCIVE ACTION

- a. That the closure of our unit would result in the displacement of numerous employees, many of whom are the sole earners for their families.

PROPERTY BEARING NO 453, INDUSTRIAL ESTATE, PHASE I  
HSIIDC, BARHI, SONIPAT, HARYANA, 131101  
Tel. : 9312227530 email : gaurav\_gupta16@hotmail.com

# JAI MATA PLASTIC

- b. That any restrictive action would severely impact production, contractual obligations, and financial sustainability, affecting local suppliers and vendors.
- c. That vendors, suppliers, and ancillary businesses reliant on our operations would suffer significant financial losses, disrupting the local economy.
- d. That the principle of proportionality must be considered before any regulatory action is taken.

## **G. OUR REQUEST AND LEGAL POSITION**

In view of the above, we respectfully request:

- a. Withdrawal of the Show Cause Notice, as the allegations are unsubstantiated and legally untenable.
- b. Consideration of our compliance efforts, including the valid CTO, operational PETP, and ZLD compliance.
- c. A fair and independent re-inspection to verify the operational status of our PETP and evaporator.
- d. An independent third-party verification of our effluent treatment process to resolve any compliance concerns.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms. We look forward to your favorable consideration.

1964

17

# JAI MATA PLASTIC

Thank you.

For Jai Mata Plastics

Yours faithfully

*Gaurav*  
(Proprietor)

For M/s Jai Mata Plastic

[Authorized Signatory]

[address]

JAI MATA PLASTICS

PROPERTY BEARING NO 453, INDUSTRIAL ESTATE, PHASE I

HSI IDC, BARHI, SON PAT, HARYANA, 131101

Tel. : 9312227530 email : gaurav\_gupta16@hotmail.com

# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

1965 - 453, PHASE 1, BARU

NAME & ADDRESS OF UNIT

MONTH August 2018

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
6/1/14	10:00pm	4:30pm	04918.9	6.Kg	4.Kg	50gr	001599.8	7.47	13.Kg	00002.7	00005.2		
7/1/14	10:00pm	5:00pm	06390.3	6.Kg	3.Kg	60gr	003053.0	7.50	11.Kg	00005.2	00009.3		
8/1/14	Sun day.												
9/1/14	Holi day												
10/1/14	10:00pm	4:50pm	07929.4	4.Kg	2.Kg	60gr	004574.3	7.55	9.Kg	00009.3	00013.5		
11/1/14	11:00pm	5:10pm	09501.2	5.Kg	3.Kg	60gr	006129.4	7.46	10.Kg	00013.5	00017.6		
12/1/14	10:00pm	4:50pm	10984.1	4.2Kg	3.Kg	60gr	007555.3	7.35	9.Kg	00017.6	00021.8		
13/1/14	10:00pm	4:30pm	12557.4	5.Kg	4.Kg	60gr	009116.6	7.55	11.Kg	00021.8	00026.0		
14/1/14	10:00pm	4:45pm	14083.0	5.Kg	3.5Kg	50gr	0010626.9	7.50	10.Kg	00026.0	00030.1		
15/1/14	Sun day.												
16/1/14	Holi day.												
17/1/14	10:00pm	4:50pm	15682.8	6.Kg	4.Kg	60gr	012204.6	7.10	13.Kg	00030.1	00034.3		
18/1/14	10:30pm	4:30pm	17161.8	5.Kg	3.Kg	60gr	012666.4	7.26	10.Kg	00034.3	00038.4		
19/1/14	10:00pm	4:50pm	18744.2	4.2Kg	2.Kg	80gr	015246.5	7.48	8.Kg	00038.4	00042.6		
20/1/14	10:15pm	4:30pm	20244.1	5.Kg	2.9Kg	60gr	016724.8	7.50	10.Kg	00042.6	00046.7		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

1966

NAME & ADDRESS OF UNIT JAI MATA PLASTICS - 453 PHASE I, BARHI MONTH September 1966

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/9/64				Sunday									
2/9/64	10 AM	4:30 PM	21807.8	5.8 kg	4 kg	50 gr	028280.0	7.50	11 kg	00046.4	00050.9		
3/9/64	10 AM	4 PM	23342.7	6 kg	3 kg	60 gr	019811.8	7.41	12 kg	00050.9	00055.0		
4/9/64				Sunday									
5/9/64	9:50 AM	4:30 PM	24904.2	4 kg	3 kg	50 gr	021259.1	7.55	10 kg	00055.0	00059.2		
6/9/64	10 AM	4:50 PM	26397.5	5 kg	2.2 kg	50 gr	022841.8	7.39	11 kg	00059.2	00063.3		
7/9/64				Monday									
8/9/64				Sunday									
9/9/64	10 AM	4:50 PM	27927.2	4 kg	3 kg	60 gr	024360.1	7.55	8 kg	00063.3	00067.5		
10/9/64	10 AM	4:30 PM	29271.4	4 kg	2 kg	50 gr	025790.8	7.50	9 kg	00067.5	00071.6		
11/9/64				Monday									
12/9/64	10 AM	4:50 PM	30911.6	3 kg	2 kg	50 gr	027522.1	7.45	2 kg	00071.6	00075.4		
13/9/64	10 AM	4:45 PM	32483.0	4 kg	1.2 kg	60 gr	028887.5	7.48	5 kg	00075.4	00079.5		
14/9/64	9:40 AM	4:40 PM	34004.3	4 kg	3 kg	50 gr	030397.2	7.50	8 kg	00079.5	00087.4		
15/9/64				Sunday									
16/9/64				Monday									
17/9/64	9:40 AM	4 PM	35491.9	4 kg	3 kg	50 gr	031864.1	7.48	9 kg	00083.4	00087.4		
18/9/64	10 AM	4:50 PM	37033.2	5 kg	2 kg	50 gr	033389.9	7.55	10 kg	00087.4	00090.6		
19/9/64	10:15 AM	4:30 PM	38524.4	4 kg	2 kg	60 gr	034267.8	7.47	8 kg	00090.6	00094.3		
20/9/64	10 AM	4:45 PM	40049.4	5 kg	1.2 kg	50 gr	036785.6	7.50	6 kg	00094.3	00098.2		
21/9/64	10 AM	4:30 PM	41527.2	3 kg	2 kg	50 gr	037852.0	7.39	8 kg	00098.2	00102.3		
22/9/64				Sunday									
23/9/64	9:50 AM	4:30 PM	43089.0	4 kg	2.5 kg	60 gr	039407.4	7.48	9 kg	00102.3	00106.5		
24/9/64	10 AM	4:30 PM	44620.2	4 kg	2 kg	50 gr	040934.7	7.55	8 kg	00106.5	00110.6		
25/9/64				Monday									
26/9/64	9:30 AM	4 PM	46102.0	4.5 kg	2 kg	60 gr	042401.1	7.48	8 kg	00110.6	00114.5		
27/9/64	9:10 AM	4:20 PM	47633.5	4 kg	1.2 kg	50 gr	043918.0	7.56	5.8 kg	00114.5	00118.7		
28/9/64	10 AM	4:50 PM	49157.9	4 kg	2 kg	50 gr	045427.5	7.10	8 kg	00118.7	00122.8		
29/9/64				Monday									
30/9/64	10:20 AM	4:50 PM	50629.8	4 kg	1.2 kg	40 gr	046893.8	7.24	7 kg	00122.8	00126.9		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

1967

NAME & ADDRESS OF UNIT JAI MATA PLASTICS - 453 BARNI PHASE 1 MONTH October 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/10/24	10.00pm	4.40pm	52185.6	4.0kg	2.0kg	50%	048441.2	7.55	8.0kg	00/26.9	00/30.6		
2/10/24													
3/10/24	9.50pm	4.00pm	53707.0	4.7kg	2.0kg	60%	049955.1	7.46	9.0kg	00/30.6	00/34.7		
4/10/24	9.30pm	4.00pm	55189.9	4.0kg	2.0kg	50%	051418.8	7.24	8.0kg	00/34.7	00/38.8		
5/10/24	10.00pm	4.10pm	56777.9	4.5kg	1.7kg	60%	052949.9	7.48	2.0kg	00/38.8	00/42.9		
6/10/24													
7/10/24													
8/10/24	9.50pm	4.15pm	58262.7	4.7kg	1.9kg	50%	054403.0	7.55	2.0kg	00/42.9	00/47.1		
9/10/24	10.00pm	4.00pm	59833.9	4.0kg	2.0kg	50%	056006.2	7.42	8.0kg	00/47.1	00/51.0		
10/10/24													
11/10/24	9.50pm	4.10pm	61355.3	4.7kg	2.0kg	60%	057508.0	7.48	2.8kg	00/51.0	00/55.1		
12/10/24	10.00pm	7.50pm	62887.3	4.0kg	1.9kg	50%	059019.5	7.46	8.0kg	00/55.1	00/59.3		
13/10/24													
14/10/24	10.00pm	4.40pm	64424.5	4.0kg	2.0kg	50%	060541.1	7.43	8.0kg	00/59.3	00/63.5		
15/10/24	10.00pm	4.50pm	65977.3	4.8kg	2.0kg	60%	062080.4	7.54	8.5kg	00/63.5	00/67.7		
16/10/24	9.50pm	4.30pm	67499.1	4.0kg	2.0kg	50%	063582.0	7.50	9.0kg	00/67.7	00/71.6		
17/10/24													
18/10/24	10.15pm	4.10pm	68993.9	4.5kg	1.9kg	60%	065034.9	7.55	8.0kg	00/71.6	00/75.8		
19/10/24	10.00pm	4.30pm	70555.1	4.0kg	1.8kg	50%	066578.8	7.41	2.0kg	00/75.8	00/79.7		
20/10/24													
21/10/24	9.50pm	4.00pm	72042.5	4.7kg	2.0kg	60%	068030.7	7.26	2.0kg	00/79.7	00/83.8		
22/10/24	10.00pm	4.30pm	73596.3	4.5kg	1.8kg	50%	069573.3	7.50	8.0kg	00/83.8	00/87.9		
23/10/24	9.50pm	4.20pm	75118.1	4.0kg	2.0kg	60%	071083.1	7.48	8.0kg	00/87.9	00/92.0		
24/10/24	10.00pm	4.50pm	76685.0	4.5kg	1.9kg	50%	072636.9	7.54	2.0kg	00/92.0	00/96.0		
25/10/24	10.00pm	4.50pm	78247.3	4.8kg	2.0kg	60%	074190.3	7.47	8.0kg	00/96.2	00/100.3		
26/10/24	10.00pm	4.30pm	79788.6	4.5kg	2.0kg	60%	075712.1	7.50	8.0kg	00/100.3	00/104.5		
27/10/24													
28/10/24													
29/10/24													
30/10/24	10.10pm	4.15pm	81260.0	4.7kg	2.5kg	50%	077175.9	7.47	6.0kg	00/104.5	00/108.2		
31													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



NAME &amp; ADDRESS OF UNIT

JAI MATA INDUSTRIES - 453 PHASE I - BARRI

MONTH: November 2024

1968

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/11/24	10.00pm	4.50pm	82837.3	4.9KJ	2.8KJ	60g	078730.7	7.47	8.KJ	00208.2	00212.3		
2/11/24													
3/11/24													
4/11/24	9.30pm	4.20pm	84398.6	5.KJ	3.KJ	50g	080282.3	7.55	10.KJ	00212.3	00216.5		
5/11/24	10.00pm	4.00pm	85920.5	4.KJ	2.1KJ	60g	081795.7	7.64	8.KJ	00216.5	00220.8		
6/11/24	9.50pm	4.20pm	87492.1	4.8KJ	1.9KJ	50g	083357.0	7.50	7.KJ	00220.8	00225.7		
7/11/24													
8/11/24	9.40pm	4.30pm	89024.0	4.9KJ	2.KJ	50g	084872.7	7.48	8.KJ	00225.7	00229.7		
9/11/24	10.00pm	4.00pm	90585.8	5.KJ	2.5KJ	60g	086412.0	7.47	10.KJ	00229.7	00234.1		
10/11/24													
11/11/24	9.50pm	4.30pm	92111.5	4.8KJ	2.2KJ	50g	087923.2	7.50	8.KJ	00234.1	00234.4		
12/11/24	10.00pm	4.50pm	93651.2	5.KJ	2.KJ	60g	089442.9	7.47	9.KJ	00234.4	00239.1		
13/11/24													
14/11/24	10.00pm	4.00pm	95788.6	4.5KJ	2.1KJ	50g	090966.5	7.48	8.KJ	00239.1	00247.3		
15/11/24	9.50pm	4.30pm	96742.5	4.5KJ	2.KJ	50g	092507.8	7.40	8.KJ	00247.3	00251.4		
16/11/24	10.00pm	4.40pm	98295.3	4.5KJ	1.9KJ	60g	094051.1	7.50	7.KJ	00251.4	00255.6		
17/11/24													
18/11/24	9.50pm	4.30pm	99859.0	4.8KJ	2.KJ	50g	095602.5	7.39	7.KJ	00255.6	00259.8		
19/11/24	10.00pm	4.50pm	101406.5	4.KJ	2.KJ	60g	097141.8	7.50	8.KJ	00259.8	00263.9		
20/11/24	10.00pm	4.45pm	102970.6	4.8KJ	2.5KJ	60g	098693.6	7.48	8.KJ	00263.9	00268.1		
21/11/24													
22/11/24	10.00pm	4.30pm	104532.4	4.7KJ	2.5KJ	50g	100239.9	7.50	8.KJ	00268.1	00272.2		
23/11/24	9.40pm	4.00pm	106095.7	4.5KJ	2.KJ	60g	101787.6	7.55	8.KJ	00272.2	00276.4		
24/11/24													
25/11/24	10.00pm	4.30pm	107632.7	5.KJ	2.5KJ	50g	103310.5	7.47	9.KJ	00276.4	00280.6		
26/11/24	10.00pm	4.30pm	109195.6	4.8KJ	2.1KJ	60g	104862.4	7.50	9.KJ	00280.6	00284.7		
27/11/24	9.50pm	4.10pm	110749.4	5.KJ	2.5KJ	50g	106406.7	7.47	9.KJ	00284.7	00288.9		
28/11/24													
29/11/24	10.00pm	4.30pm	112273.1	5.8KJ	2.8KJ	60g	107918.1	7.47	10.KJ	00288.9	00293.0		
30/11/24	10.00pm	4.00pm	113836.9	5.KJ	2.5KJ	50g	109474.0	7.55	9.KJ	00293.0	00297.2		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



NAME &amp; ADDRESS OF UNIT

Jai Mata Plastics - 453 Phase 1, Barji

1969

MONTH: December 024

22

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/12/84				Sunday									
2/12/84	10 AM	4.50 PM	115791.6	4.4KJ	2.2KJ	60gr	111021.3	7.45	8.4KJ	00297.2	00301.6		
2/12/84	10 AM	4.30 PM	116955.2	5.4KJ	3.4KJ	50gr	112579.5	7.50	10.4KJ	00301.6	00305.2		
4/12/84	10 AM	4.50 PM	118502.9	4.4KJ	2.4KJ	60gr	114116.8	7.48	8.4KJ	00305.2	00310.1		
5/12/84				No job work									
6/12/84				No job work									
7/12/84	10 AM	4.50 PM	120039.6	4.5KJ	2.1KJ	60gr	115626.2	7.54	9.4KJ	00310.1	00314.3		
8/12/84				Sunday									
9/12/84	10 AM	4.50 PM	121596.4	4.5KJ	2.4KJ	60gr	117177.5	7.55	8.5KJ	00314.3	00318.4		
10/12/84	9.50 AM	4.40 PM	123136.1	5.4KJ	1.4KJ	50gr	118696.0	7.42	2.4KJ	00318.4	00322.6		
11/12/84	10 AM	4.30 PM	124699.9	4.9KJ	1.8KJ	60gr	120252.8	7.50	6.4KJ	00322.6	00326.7		
12/12/84	10 AM	4.40 PM	126264.4	5.4KJ	2.4KJ	50gr	121812.1	7.55	8.4KJ	00326.7	00330.9		
13/12/84	10 AM	4.30 PM	127827.4	6.5KJ	3.4KJ	60gr	123363.4	7.48	11.4KJ	00330.9	00335.1		
14/12/84	9.50 AM	4.30 PM	129389.2	2.4KJ	4.4KJ	60gr	124919.1	7.55	12.4KJ	00335.1	00339.3		
15/12/84				Sunday									
16/12/84	10 AM	4.30 PM	130960.1	6.4KJ	3.4KJ	80gr	126478.5	7.48	10.4KJ	00339.3	00347.5		
17/12/84	10 AM	4.4 PM	132524.2	5.4KJ	2.9KJ	60gr	128037.4	7.50	8.4KJ	00347.5	00348.0		
18/12/84	10 AM	4.50 PM	134081.0	4.5KJ	3.4KJ	60gr	129584.7	7.55	10.4KJ	00348.0	00352.5		
19/12/84	10 AM	4.50 PM	135624.8	5.4KJ	3.4KJ	50gr	131122.5	7.48	10.4KJ	00352.5	00356.8		
20/12/84	10 AM	4.30 PM	137194.7	4.4KJ	2.9KJ	60gr	132686.1	7.50	8.4KJ	00356.8	00360.9		
21/12/84	10 AM	4.50 PM	138743.5	5.4KJ	2.4KJ	60gr	134225.4	7.52	9.4KJ	00360.9	00365.1		
22/12/84				Sunday									
23/12/84	10 AM	4.50 PM	140311.4	4.9KJ	4.4KJ	50gr	135789.0	7.64	10.4KJ	00365.1	00369.3		
24/12/84	10 AM	4.30 PM	141882.8	5.4KJ	2.9KJ	60gr	137354.8	7.64	9.4KJ	00369.3	00373.5		
25/12/84	10 AM	4.40 PM	143450.0	4.4KJ	2.4KJ	50gr	138916.7	7.50	9.4KJ	00373.5	00377.6		
26/12/84				Sunday									
27/12/84	10 AM	4.30 PM	145019.0	5.4KJ	3.4KJ	60gr	140480.0	7.48	10.4KJ	00377.6	00381.8		
28/12/84	10 AM	4.40 PM	146581.2	4.4KJ	2.4KJ	50gr	142033.7	7.50	8.4KJ	00381.8	00385.9		
29/12/84				Sunday									
30/12/84	10 AM	4.4 PM	148141.6	5.4KJ	2.5KJ	60gr	143585.1	7.55	9.4KJ	00385.9	00390.1		
31/12/84	10 AM	4.30 PM	149710.8	4.8KJ	2.5KJ	50gr	145141.9	7.48	10.4KJ	00390.1	00394.6		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



NAME & ADDRESS OF UNIT

JAI MATA 1970S - 453 (INDSB) - BARRI

MONTH January 2025

23

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/1/25	10.00pm	4.50pm	151274.3	5.0kg	2.0kg	60gr	146696.4	7.48	10kg	00394.6	00399.0		
2/1/25	9.40pm	4.30pm	152815.2	4.0kg	1.7kg	50gr	148225.2	7.50	7kg	00399.0	00403.7		
3/1/25	10.00pm	4.30pm	154757.1	5.0kg	2.9kg	80gr	149758.9	7.53	8kg	00409.2	00408.6		
4/1/25	10.00pm	4.00pm	155917.2	4.0kg	1.9kg	60gr	151210.2	7.48	7kg	00408.6	00412.3		
5/1/25	HOLIDAY												
6/1/25	10.00pm	4.30pm	157458.5	5.0kg	2.0kg	60gr	152837.9	7.40	9kg	00418.3	418.5		
7/1/25	10.10pm	4.30pm	158985.0	4.9kg	3.0kg	60gr	154355.4	7.55	10kg	00418.5	00425.4		
8/1/25	HOLIDAY												
9/1/25	10.00pm	4.20pm	160526.7	5.0kg	2.0kg	50gr	155888.6	7.48	10kg	00425.4	00423.2		
10/1/25	10.00pm	4.30pm	162088.4	4.0kg	2.0kg	60gr	157439.9	7.50	9kg	00433.2	00441.9		
11/1/25	9.50pm	4.20pm	163627.2	5.0kg	4.0kg	50gr	158971.1	7.50	11kg	00441.9	00448.9		
12/1/25	HOLIDAY												
13/1/25	HOLIDAY												
14/1/25	HOLIDAY												
15/1/25	10.00pm	4.30pm	165183.9	4.9kg	2.0kg	60gr	160514.5	7.52	9kg	00448.3	00464.2		
16/1/25	9.50pm	4.50pm	166741.0	5.0kg	3.0kg	80gr	162065.6	7.50	10kg	00464.2	00471.7		
17/1/25	10.00pm	4.30pm	168300.9	4.9kg	2.0kg	60gr	163616.7	7.40	8kg	00471.7	00479.0		
18/1/25	10.00pm	4.30pm	169842.7	5.0kg	3.0kg	80gr	165178.2	7.50	10kg	00479.0	00487.4		
19/1/25	HOLIDAY												
20/1/25	9.50pm	4.50pm	171395.4	5.0kg	2.0kg	60gr	166689.5	7.48	10kg	00487.4	00495.0		
21/1/25	10.00pm	4.30pm	172955.1	4.5kg	1.9kg	50gr	168240.8	7.50	7kg	00495.0	00501.7		
22/1/25	HOLIDAY												
23/1/25	10.00pm	4.10pm	174504.8	5.0kg	2.0kg	60gr	169776.6	7.50	10kg	00501.7	00508.6		
24/1/25	10.00pm	4.30pm	176074.5	4.0kg	2.1kg	50gr	171331.9	7.42	8kg	00508.6	00515.8		
25/1/25	10.00pm	4.30pm	177616.7	5.0kg	2.5kg	60gr	172865.0	7.50	9kg	00515.8	00523.3		
26/1/25	HOLIDAY												
27/1/25	9.50pm	4.20pm	179159.1	4.9kg	2.0kg	60gr	174396.3	7.54	8kg	00523.3	00530.2		
28/1/25	10.00pm	4.20pm	180718.9	5.0kg	2.0kg	50gr	175948.0	7.55	9kg	00530.2	00537.5		
29/1/25	10.00pm	4.30pm	182276.4	4.5kg	2.0kg	50gr	177497.3	7.50	8kg	00537.5	00545.2		
30/1/25	10.00pm	4.40pm	183834.2	5.0kg	4.0kg	60gr	179044.7	7.40	11kg	00545.2	00553.1		
31/1/25	10.00pm	4.50pm	185395.9	4.9kg	2.0kg	60gr	180598.9	7.50	8kg	00553.1	00560.0		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



NAME &amp; ADDRESS OF UNIT

Jm Mata 1979-453 (House 1), SARJI

MONTH

February 24

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LINE/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/2/25	10 AM	4.50 PM	186974.2	5 kg	3 kg	60 gr	182168.6	7.64	10 kg	00560	00567.1		
2			187100.0										
3/2/25	10 AM	4.30 PM	188542.0	4.5 kg	2.7 kg	50 gr	183773.9	7.50	9 kg	00567.1	00573.4		
4	9.50 AM	4.40 PM	190096.6	5 kg	3 kg	40 gr	185273.8	7.48	10 kg	00573.4	00579.1		
5	10 AM	4.30 PM	191622.9	4.9 kg	2.7 kg	60 gr	186847.6	7.50	8 kg	00579.1	00585.3		
6/2/25	9.50 AM	4.50 PM	192254.4	5 kg	3 kg	60 gr	188412.9	7.64	9 kg	00585.3	00591.0		
7	10 AM	4.50 PM	194841.2	6 kg	3.2 kg	60 gr	189993.0	7.55	11 kg	00591.0	00596.1		
8/2/25	9.30 AM	4 PM	196473.0	5 kg	4 kg	80 gr	191558.2	7.47	10 kg	00596.1	00600.3		
9													
10/2/25													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



## Test Report

<b>Report No.:</b> AEL/JMP/18012025/WW/01	<b>Reporting Date :</b> 25/01/2025
<b>Issued to:</b> <b>M/s Jai Mata Plastics</b> Property Bearing No. 453, Industrial Estate, Phase 1, HDI IDC, Barhi, Sonipat, Haryana-131101	<b>Sample I'd</b> : AEL/JMP/180125/WW/01 <b>Date</b> : 18.01.2025 <b>Period of testing</b> : 18.01.2025 to 25.01.2025

SAMPLE PARTICULARS:	
<b>Type of the Sample</b>	Untreated Effluent Water Sample
<b>Date of Sample Receiving</b>	18.01.2025
<b>Point of Sample Collection</b>	From ETP Inlet
<b>Sample Collected By</b>	Customer
<b>Purpose of Analysis</b>	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	6.10	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	468.3	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	139.5	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	157.8	APHA 23 <sup>rd</sup> Ed. 4500 H B
5	Oil & Grease	mg/l	14.9	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1970	APHA 23 <sup>rd</sup> Ed.,2540 C

Checked By



- Note:**
1. The result listed refer only to the tested samples and applicable parameters.
  2. Sample will be destroyed one month from the date of issue of test certificate.
  3. Any complaints about this report should be communicated within 7 days of issue of this report
  4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



## Test Report

Report No.: AEL/JMP/18012025/WW/02 Reporting Date : 25/01/2025

Issued to: <b>M/s Jai Mata Plastics</b> Property Bearing No. 453, Industrial Estate, Phase 1, HDI IDC, Barhi, Sonipat, Haryana-131101	<b>Sample I'd</b> : AEL/JMP/180125/WW/02 <b>Date</b> : 18.01.2025 <b>Period of testing</b> : 18.01.2025 to 25.01.2025
--	---

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	18.01.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:					
Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	pH	--	7.58	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	167.0	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	42.0	500	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	35.6	1500	APHA 23 <sup>rd</sup> Ed. 4500 H B
5	Oil & Grease	mg/l	4.3	15	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	1463	2100	APHA 23 <sup>rd</sup> Ed.,2540 C

Remark-N.S.-Not Specified, Standard Limits are given as per consent (Barhi Industrial Area, Sonipat)

Checked By

Authorized Signatory



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
- 2. Sample will be destroyed one month from the date of issue of test certificate.
- 3. Any complaints about this report should be communicated within 7 days of issue of this report
- 4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

**VAKALATNAMA****BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.****...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B &amp; Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

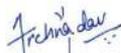
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **10th** day of.....**May**.....2025

Accepted, identified and certified subjected to the terms of the agreement dated 10th May 2025.


**[SIDDHARTH BATRA] [ARCHNA YADAV]**


**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates




**JAI MATA PLASTICS**  
453, Phase 1, Barhi Industrial Area  
Sonapat, Haryana 131101  
GST No. : 06AGEPG9548D124  
PAN No. : AGEPG9548D  
Client

**For Jai Mata Plastics**
  
(Proprietor)

Issue Date: 09/03/2012



भारत सरकार

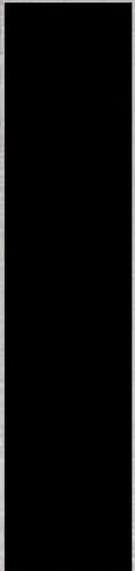
Government of India

गौरव गुप्ता

Gaurav Gupta

जन्म तिथि / DOB : 16/10/1977

पुरुष / Male



6044



2186 3531 6044

मेरा आधार, मेरी पहचान

*Signature*



Vijay Kumar &lt;vijay.kumar@satramdass.com&gt;

**Advance service copies of short reply on behalf of Respondent Nos. 64 & 114 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

**Vijay Kumar** <vijay.kumar@satramdass.com>

Sat, May 10, 2025 at 5:03 PM

To: Mansi Chahal &lt;mansichahal104@gmail.com&gt;, Varun Gulati &lt;jansewajanhit@gmail.com&gt;

Cc: Archana Yadav &lt;archana.yadav@satramdass.com&gt;, Shivani Chawla &lt;shivani.chawla@satramdass.com&gt;, Chinmay Dubey &lt;chinmay.dubey@satramdass.com&gt;

Dear Sir,

PFA.

 Paperbook- NGT REPLY-R64 Denimo  
Design\_Redacted.pdf Paperbook- NGT REPLY-R114 JAI MATA PLASTIC  
docx\_Redacted.pdf

Kindly treat the same as Proof of service.

Regards

**Vijay Kumar**  
Office Manager8A Sagar Apartment  
6 Tilak Marg  
New Delhi - 110001  
Landline - +91-11-47046111  
[vijay.kumar@satramdass.com](mailto:vijay.kumar@satramdass.com)

Satram Dass B &amp; Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."